

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH NEW DELHI

O.A No. 438 of 2018

ARTI

...APPLICANTS

Vs.

CENTRAL GROUND WATER AUTHORITY & OTHERS

.....RESPONDENTS

REPLY & DOCUMENTS FILED BY THE RESPONDENTS 84 I.E.
LEMON TREE HOTEL, EAST DELHI MALL

Petitioner



Through

Dated 03.10.2022


Counsel for Respondent no 84

SGS JURIST CONSULTANTS LLP
ADVOCATES

OFFICE AT: H-38, GROUND FLOOR,
SOUTH EXTENSION, PART-I,
NEW DELHI-110049

Email: sgsjuristconsultantllp@gmail.com

Phone no. 9999498856,9953096660

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CENTRAL GROUND WATER AUTHORITY & OTHERS

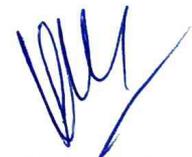
.....RESPONDENTS

Srl. No.	Date	Particulars	Annexures	Pages
1.		Reply filed by or on behalf of respondent no.84		1-11
1.	21.09.2022	Certified true copy of the Board resolution	R 1	12
2.	23.06.2007	Relevant pages of the sale deed are annexed	R 2	13-38
3.	16.08.2004 and 27.08.2004	The letter bearing no. 367/Jalkaran dated 16.08.2004 and Challan No. 9309 dated 27.08.2004	R 3	39-40
4.	20.11.2018 and 21.11.2018	Notice dated 20.11.2018 vide No. 2737/S.T.-S.M/18	R 4	41-42



		and reply filed by the Answering respondent on 07.12.2018. Notice dated 21.11.18		
5.	02.01.2019 and 07.01.09	Notice dated 02.01.2019 and its reply dated 07.01.09	R 5	43-45
6.	02.04.2022 and 23.06.2022	Notice dated 02.04.2022 and its reply dated 23.06.2022	R-6	46-48
7.	21.07.2022	Copy of the letter No. 262/ ST-GM/2003 and Chalan showing deposit of the said amount	R-7	49-50

Dated on this 3rdth Day of October, 2022 at Delhi



Counsel for respondent no 84



**BEFORE THE NATIONAL GREEN TRIBUNAL: PRINCIPAL
BENCH: NEW DELHI**

O.A. NO. 438/2018

IN THE MATTER OF:

ARTI

APPLICANT

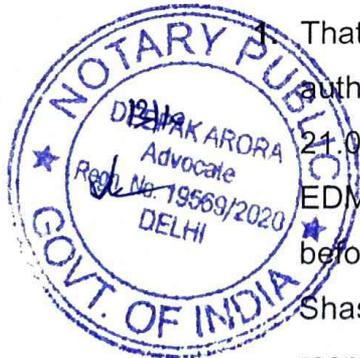
VERSUS

CENTRAL GROUND WATER AUTHORITY AND OTS RESPONDENTS

**REPLY/ WRITTEN SUBMISSIONS FILED FOR AND ON BEHALF OF
RESPONDENT No. 84 & repeated at No. 98 LEMON TREE HOTEL, EAST
DELHI MALL, KAUSHAMBI , GHAZIABAD, UTTAR PRADESH, WITH THE
REQUEST TO DELETE IT'S NAME FROM THE ARRAY OF PARTIES.**

MOST RESPECTFULLY SHOWETH:

That the address of the service of respondent No. 84 (& repeated at No. 98), is that of their counsels M/S SGS Jurist Consultants LLP having their office at H-38, South Extension Part-I, New Delhi and email id as sgsjuristconsultantllp@gmail.com.

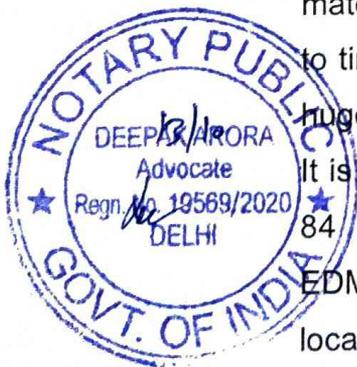


That it is submitted herein that Mr. Shashank Prabhakar has been authorized by Board resolution passed in the Board meeting held on 21.09.2022 to represent the respondent company i.e, Lemon Tree Hotel, EDM Mall, Kaushambi, Ghaziabad (A unit M/s. Canary Hotels Pvt. Ltd.), before this Hon'ble Tribunal in the aforesaid matter and as such Mr. Shashank Prabhakar is well acquainted with the facts of the case. The respondent craves the leave of this Hon'ble Tribunal to file its reply through him. Certified true copy of the Board resolution is **ANNEXURE R 1.**

2. The answering respondent is in receipt of Notice/ Summons from this Hon'ble Tribunal, whereby it is revealed to the respondent that the O.A.

A handwritten signature in blue ink, appearing to be 'S. Prabhakar'.

438/2018 has been filed by the petitioner raising a complaint that the condition of the Ground water is precarious and the ground water is depleting very rapidly on account of illegal abstraction of water by various hotels, party halls and marriage halls etc. It is submitted that neither the notice nor the accompanying petition contains the specific averments as to how the answering respondent has failed to adhere to the environment protection act or how the authority has come to a conclusion that the answering respondent is illegally abstracting ground water. It is settled law that a notice from authority must be specific, unambiguous, clear and precise. In the present notice even the answering respondent failed to make out as to how this notice has been issued when the answering respondent has not violated any provision of environmental law or any other law. It is submitted that answering respondent believes in the protection and management of environment. It has a chain of hotels in all over India and has specific, dedicated and vigilant team to look into the various methods, provision of law and adopt new inventions/discoveries of science to protect the environment and compliances of all the environmental laws. That to provide an Eco friendly ambience to its clients, the answering respondent is has got set up a solar plant in their unit to save energy. For its waste management, the company gives contracts to various agencies for proper Effluent Management and the contracts are renewed periodically. To dispose off the green and other material, the company has separate dustbins for their dumping and time to time the system is revaluated. The respondent Company is incurring a huge expenditure on all these compliances.



It is further pertinent to mention herein that the Hotel i.e. Respondent No. 84 herein is not located separately but in fact it is a part of EDM Mall, Kaushambi , Ghaziabad (CCPL Developers Pvt. Ltd.) and is located at the 4th,5th and 6th Floor of the building of the EDM Mall. That the said premises i.e. 4th,5th and 6th Floor of the building of the EDM Mall was purchased by the answering respondent vide a duly registered sale deed on 23.06.2007. That as per the terms / Clause No.1 of the sale deed the vendor has sold, transferred and conveyed the said portion of the property

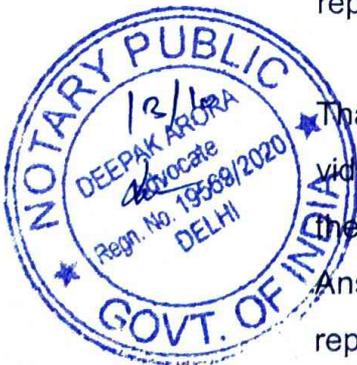
Signature

with all the common facilities such as right to use electricity and water connections. Therefore, meaning thereby, that the respondent is commonly using the amenities provided/availed by the said EDM Mall including water resources. Relevant pages of the sale deed are annexed as **ANNEXURE R 2**. Further, it was conceded by the Vendor i.e. EDM Hotel that vide letter bearing No. 367/Jalkaran dated 16.08.2004, the EDM hotel has obtained Water connection and Sewer Connection from Ghaziabad

Municipal Corporation. The letter bearing no. 367/Jalkaradated 16.08.2004 and Challan No. 9309 dated 27.08.2004 by virtue of which amount of Rs. 2,45,000/- and is Rs. 1,50,000/- **ANNEXURE R 3(colly)**.

That the answering respondent received notice dated 20.11.2018 vide No. 2737/S.T.-S.M/18 from the Office of the City Magistrate and the said notice was duly replied by the Answering respondent on 07.12.2018. Notice dated 21.11.18 and its reply dated 07.12.18 is **ANNEXURE R-4(colly)**.

That the answering respondent further received notice dated 02.01.2019 vide No. 05/common court case/02 from the Office of the Executive Engineer, UP Jal Nigam and the said notice was duly replied by the Answering respondent on 07.01.2019. Notice dated 02.01.2019 and its reply dated 07.01.09 is **ANNEXURE R-5(colly)**.



That the answering respondent further received notice dated 02.04.2022 vide No. 64/Notice/2022 from District Magistrate, which was received by the respondent on 16.06.2022 and the said notice was duly replied by the Answering respondent on 23.06.2022. Notice dated 02.04.2022 and its reply dated 23.06.2022 is **ANNEXURE R-6(colly)**.

In all the aforesaid notices, the answering respondent has consistently replied that that the answering respondent is commonly using the amenities provided/availed by the EDM Mall including water resources.

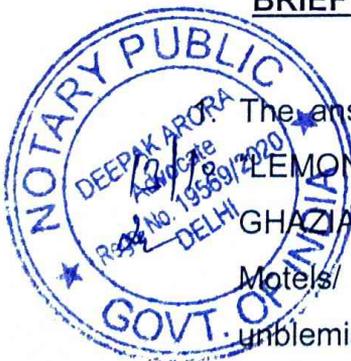
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That in pursuance to the application filed by the answering defendant, on 21.07.2022 the office of General Manager (Water) Ghaziabad Municipal Corporation permitted the Answering respondent to have Drinking water/Sewage facility subject to their depositing Rs. 75,550/- into their account. The communication of the office of General Manager Water Ghaziabad Municipal Corporation bearing No. 262/ ST-GM/2003 as regards to drinking water charges clearly stipulated that the application of the answering respondent has been duly accepted.

The said amount of Rs. 75,550/- were duly deposited by the answering respondent vide challan No.092. Copy of the letter No. 262/ ST-GM/2003 and Chalan showing deposit of the said amount of Rs. 75,550/- is **ANNEXURE R-7**colly.

That the answering respondent therefore, deserves to be deleted from the array of parties in the present case as it has not contravened any of the provisions of various Environmental laws as amended up to date or any other law . It is respectfully submitted that this Hon'ble Tribunal ought not to have issued process against the answering defendant if the true facts would have been brought before this Hon'ble Tribunal.

BRIEF FACTS OF THE CASE ARE AS UNDER:



The answering respondent is a hotel running in the name and style of LEMON TREE HOTEL, EAST DELHI MALL, KAUSHAMBI, GHAZIABAD". In fact, the answering respondent is a chain of Hotels/ Motels/ Restaurants having its branches all over India. There has been unblemished record of the answering respondent from central/state/local authorities. It is pertinent to mention here that the answering respondent has been complying with all the central, state and local laws. It has obtained various licenses required to run a Hotel after fulfilling all the formalities and compliances. Further the answering respondent has also

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had a team of environmentalist who keep on suggesting the up gradations of their unit. In such a situation, it is unthinkable that the answering respondent would violet any provision of environment act or any other law. Otherwise also there is no specific allegation against the answering respondent in the entire petition. The authorities in a random has named every hotel/s in the vicinity / district / block without giving them an opportunity of being heard or without presenting their version.

2. That the respondent hotel is running in the premises of East Delhi Mall most commonly known as EDM Mall since 23.06.2007, when a sale deed was entered into between CCPL Ltd and M/s Canary Hotels Pvt. Ltd. By virtue of which the demised premises where Respondent No. 84 i.e. Lemon Tree Hotel is running, was purchased from EDM Mall. In fact, the Hotel i.e Answering respondent is situated within EDM Mall on 4th, 5th and 6th floor of the building /Premises of EDM Mall. It is pertinent to mention herein that the answering respondent was running a banquet hall from the demised premises since 15.10.2007 but from December 2007 onwards the lodging facility was also provided by the answering respondent to its clients.
3. That the building plan of the EDM mall was duly sanctioned by the Ghaziabad Development Authority and entire construction of EDM mall including the premises of Answering defendant is constructed absolutely as per sanctioned building plan/approved map. It is worth mentioning that the Hotel which is run by the Answering respondent is part of the layout plan of EDM Mall and the authorities have passed the said layout plan after considering/analyzing/vouching/abiding all the Environment laws and ancillary laws. The construction of EDM Mall is as per International Standards of the Architect. Moreover, since the answering respondent is running a hotel, it has taken abundant caution to meet out the requisite standards. Sanctioned plan of EDM Mall clearly depicts the space earmarked for Hotel.
4. That as per the terms of the sale/purchase, the amenities such as Electricity and water were to be provided by the vendor to the occupants of EDM Mall out of the main connection being in EDM's name. It is pertinent



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to mention that the occupants of EDM malls including the answering respondent are being charged for their respective usage of electricity through sub-connections/sub-meters provided by EDM. It is categorically mentioned in the sale deed. The clause which clearly stipulates that the water would be provided by EDM is annexed as ANNEXURE R-2, for the kind perusal of this Hon'ble Tribunal.

5. The Answering respondent at the time of purchasing the premises and starting their hotel, in an abundant caution has done due diligence about the compliance of Environmental laws and other local laws which were prevalent in the hotel Industries. The due diligence included opinion from Experts who deal in Hotel Industries, experts of local bodies who have specialization as regards to the ground water condition of the area, soil, and climate as well as other conditions. In such a situation, it is crystal clear that the answering respondent has adhered to all the norms of local authorities.
6. That in pursuance to the application filed by the answering defendant, on 21.07.2022 the office of General Manager (Water) Ghaziabad Municipal Corporation permitted the Answering respondent to have Drinking water/Sewage facility subject to their depositing Rs. 75,550/- into their account. The communication of the office of General Manager Water Ghaziabad Municipal Corporation bearing No. 262/ ST-GM/2003 as regards to drinking water charges clearly stipulated that the application of the answering respondent has been duly accepted.



7. That the answering respondent has not contravened any provision of Environment Protection Act and time and again they have been seeking opinions from Experts for implementation of the same, Hence the Notice against the answering respondent is liable to be withdrawn. It is humbly submitted that law of notices clearly envisages that every notice should have a clear, specific and unambiguous facts mentioning what the noticee wants and in the present case, the authorities have issued a notice in almost casual manner without even having a look that answering respondent has not violated any law. It is further submitted that the answering respondent has been unnecessarily dragged into this mater

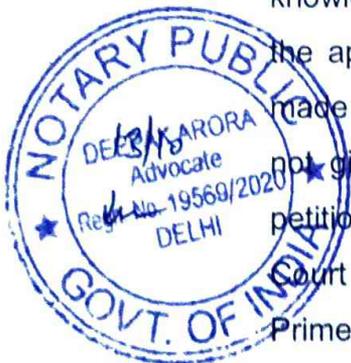
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despite being innocent and law abiding entity. In the present case the answering respondent has not violated any provision of law and not at all involved in water pollution of the area or illegal extraction of water in whatsoever manner.

8. The answering respondent has not contravened any order of this Hon'ble Tribunal, any laws or by-laws of the central/state/local laws and infact the answering respondent has done all the attempts to safeguard our environment .It is submitted that the answering respondent being a diligent and over cautioned citizen has been incurring a huge amount of money to provide its clients/customers an Eco-friendly ambience. It has setup solar panels to save electricity and environment further has been getting its waste effluent managed through licensed contractors and has diligently taken all the steps for upkeep of the environment and in no manner polluted the environment.
9. The answering defendant is having permission to use Drinking water and sewage as per law.It is further submitted that the authorities have granted permission to use drinking water and sewage after due consideration.

REPLY ON MERITS

1. That the contents of Para No.1 of the application is denied for want of knowledge. The respondent does not have any personal knowledge about the applicant. The applicant may be put to strict proof of the averment made in the para under reply. It is further submitted that the applicant has not given any particular of her social activities. Moreover, the present petition has been filed by her in individual capacity. Hon'ble Supreme Court of India in a recent observation coupled with statement of Hon'ble Prime Minister of India in Narmada Dam matter, has cautioned the authorities to be vigilant from the fake environmentalist who manipulate the legal system for their ulterior motives.
2. That the contents of Para No.2 is about the address of the respondents, the answering respondent is unaware of the addresses of other respondents and hence cannot comment qua the other noticees.



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3. That the contents of Para No.3 need no reply. However, it is humbly stated that no facts enumerated in the following paragraphs of the application establishes any cause of action qua the answering defendant.

REPLY TO FACTS

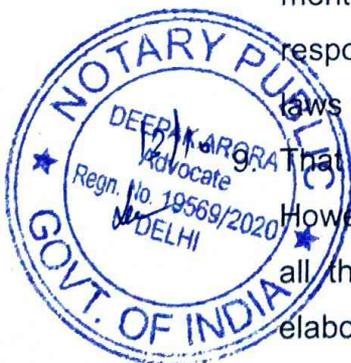
4-5. That the contents of Paragraph No. 4-5 are informative in nature and hence need no comments. However, it is submitted that it is not only in Ghaziabad but in various parts of India the water level is going down and the reason for the same is not only over population but over urbanization due to which the virgin land/ wet land have been reduced. Further the water bodies have been encroached upon. However, the answering respondent has no role to play in this. The answering respondent has never adhered to any illegal acts to harm the water level in any manner whatsoever.

6-7 That the contents of Para No. 6-7 are again informative in nature. However, it is submitted that the answering defendant does not fall within the categories of Hotel extracting the ground water illegally or unauthorized. In fact, the Answering defendant being a vigilant citizen is contributing in every manner for replenishment of water level.

8. The Paragraph 8 is matter of record. It is submitted that the contents mentioned in the para under reply do not pertain to the answering respondent as the respondent has been adhering all the environmental laws from the very inception of this hotel's coming into existence.

9. That the contents of Para no. 9 do not pertain to answering defendant. However, it is submitted that the Answering respondent has been abiding all the directions passed by this Hon'ble tribunal in its true spirit. As elaborated in the preceding paragraphs the answering respondent has not only abided by all the laws/bye laws and orders of this Hon'ble Tribunal but has also incurred huge amount in protection and augmentation of environment.

10. That the contents of Para No. 10 are informative in nature but it is submitted that so far as answering respondent is concerned, it has abided



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by all the directions of various agencies. Moreover, the answering respondent has not found any reckless, negligent/derelection of duties of environment protection agencies. In fact in EDM Mall, where the Hotel of Answering Respondent is situated, the authorities through its officials are paying regular visits. The senior officials of Ghaziabad authorities are visiting the Mall and had there been any informality in following the Laws, they would have pointed out the same to the answering respondent. It is worth mentioning to stay that even the applicant has not pointed out any violation particularly in EDM Mall or in Hotel of the answering defendant.

11. That in reply to the para-No. 11 it is specifically made clear that there has been no wastage of water in any manner whatsoever. In fact the Hotel of the respondent is having measures even for effluent management so that the rivers / drains do not get polluted. The answering respondent is getting its waste effluent managed through licensed contractors

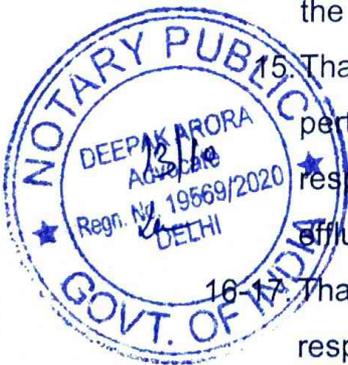
12. That the contents of Para No. 12 are informative in nature. However, it is submitted that the answering defendant do not fall in the said category of Hotels. The answering respondent is having permission to use the water and is using the same as per the norms.

13. That the contents of Para No. 13 are informative in nature. However, it is submitted that the answering respondent is doing its utmost to save the water.

14. That the contents of Para No. 14 is a newspaper information and hence the answering respondent is not giving any comment on the same.

15. That the contents of Para No. 15 is informative in nature and do not pertain to answering defendant. It is submitted that the answering respondent is neither extracting illegal ground water nor is discharging effluent illegally.

16-17. That in reply to contents of Para No. 16-17 it is stated that answering respondent has never ignored environmental standards. It has been following all the fire safety norms, and is constructed strictly as per the sanctioned building plan and due consideration has been given to the height of the building and ventilation of the rooms. The authorities after due diligence and consideration have sanctioned the building plan of the



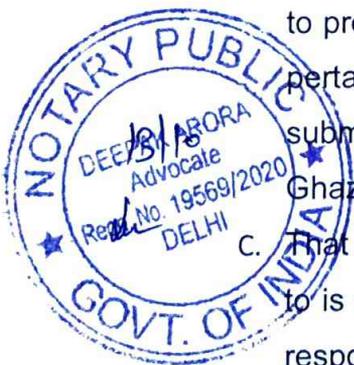
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place where the hotel of answering defendant is situated. Otherwise also there is no allegation from any corner that the answering respondent or EDM Mall has violated sanctioned plan in any manner.

18. That the contents of Para No. 18 are denied for want of knowledge. It is submitted that representation of the applicant is general in nature and the answering respondent does not fall in any of such categories of hotels indulged in money minting at the cost of environment. It is submitted that there is no specific allegation against the answering respondent.
19. That the contents of Para No. 19 do not pertain to answering respondent. However, there has been frequent checking by various authorities in the hotel of Answering respondent and nocontravention of any law was ever found. It is further submitted that the answering respondent as part of its's duty to save environment had been contributing his share by taking important measures.

REPLY ON GROUND

- A. There has been no illegal extraction of Ground water by the answering respondent. It is submitted that the answering respondent is using the water by taking permission from agencies. The answering respondent is paying the cess levied by the authorities moreover water recycling measures have been taken up by the answering respondent.
- B. That the answering respondent has been vigilantly following all the norms to protect environment and hence it is sub mitted that Ground No.Bdo not pertain to the answering respondent in any manner whatsoever. It is submitted that water, air and sound pollution may have been in the Ghaziabad but there is no contribution from the answering respondent.
- C. That the contents of Para No. C is informative in nature and has nothing to is do with the answering respondent. It is submitted that the answering respondent has taken all the necessary measures so that waste water effluent donot contaminate and pollute the water.
- D. That in reply to Ground No. D, it is submitted that the answering respondent has no role to play in lowering of ground water. It is submitted



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that the role of answering respondent is nominal as regards to deterioration and lowering of the water level.

E. That Ground E does not pertain to answering respondent. It is submitted that the answering respondent has not found any negligence / dereliction's of the duty as alleged by the petitioner.

20. That the contents of Para no. 20 being legal in nature need no reply.

PRAYER

Last paragraph is prayer to this Hon'ble court.

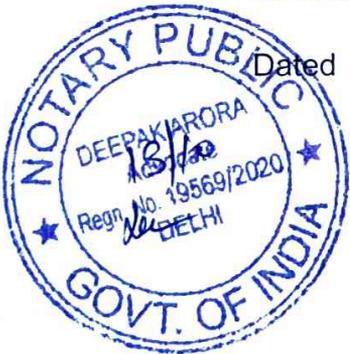
That on the facts and grounds mentioned herein above, it is humbly prayed that the application of the applicant be dismissed qua the answering respondent and thus render justice.

DELHI

Respondent No. 84

Dated

Through



Counsel

VERIFICATION

I, Shashank Prabhakar, Authorised Signatory of M/s Lemon Tree Hotel, East Delhi mall, Kushambi, Ghaziabad (A Unit of M/s. Canary Hotels Pvt. Ltd.), aged about 38 years, do hereby solemnly affirm and declare that the contents of the aforementioned reply are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.

13th 11 31 OCT 2022

Verified at Delhi on this....Day of October, 2022.

DEPONENT

ATTESTED

13/10/2022
NOTARY PUBLIC, DELHI
GOVT. OF INDIA
11 31 OCT 2022

12/12



ANNEXURE - R-1

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS OF CANARY HOTELS PRIVATE LIMITED HELD ON WEDNESDAY, THE 21ST DAY OF SEPTEMBER, 2022 AT ASSET NO. 6, AEROCITY HOSPITALITY DISTRICT, NEW DELHI-110037
=====

AUTHORIZATION TO OFFICIALS FOR REPRESENTING THE COMPANY IN LEGAL MATTER OF ARTI VS. CENTRAL GROUND WATER AUTHORITY & ORS.

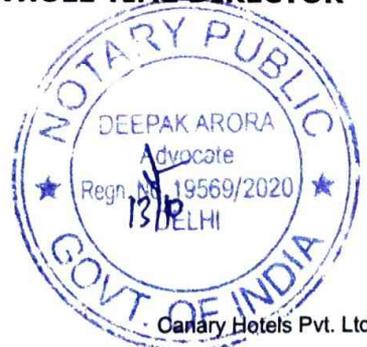
"RESOLVED THAT Mr. Nikhil Sethi, Company Secretary, Mr. Ramesh Bhandari, Hotel General Manager, Lemon Tree Hotel, East Delhi Mall, Kaushambi of the Company and Mr. Shashank Prabhakar, Authorised Signatory of the Company be and are hereby severally authorized to represent, file, sign, execute, deliver, submit affidavit, application, suit, appeal, petition, claims, statement, reply, review, revision, written statement, withdrawal, compromise, depose or oath and appear on behalf of the Company related to the matter of Arti Vs. Central Ground Water Authority & Ors. before the National Green Tribunal, New Delhi vide Original Application No. 438/2018 and to execute authority letter/s, power of attorney, Vakalatnama and any other documents with respect to any legal issue and to do all acts, deeds and things as may be necessary in this regard.

RESOLVED FURTHER THAT any two of the Authorised officials of the Company be and are hereby jointly authorised to sub-delegate the authority in favour of the officials, as and when required.

RESOLVED FURTHER THAT a copy of this resolution may be forwarded wherever required."

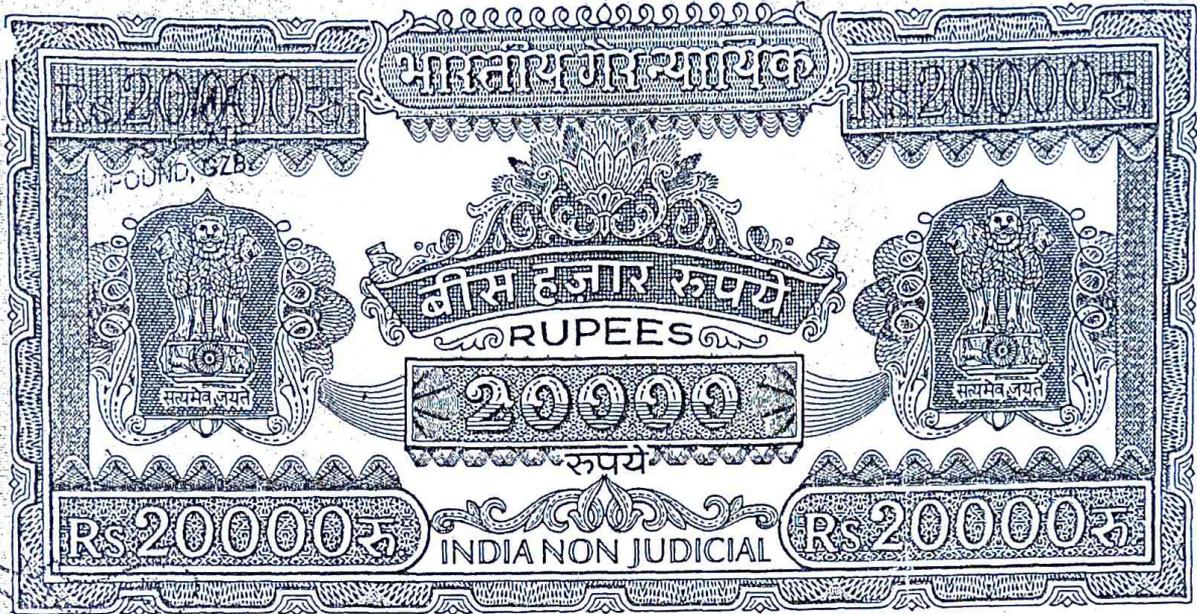
For CANARY HOTELS PRIVATE LIMITED
FOR CANARY HOTELS PRIVATE LIMITED

[Signature]
Authorised Signatory
RAJESH KUMAR
WHOLE TIME DIRECTOR



Canary Hotels Pvt. Ltd. Asset No. 6, Aerocity Hospitality District, New Delhi-110037, India.
(CIN U55101DL2006PTC144532)
T +91 11 46050101, F +91 11 46050110

[Signature]



I. NO. 22

OFFICE OF THE TREASURY
GHAZIABAD
22 FEB 2022
UTTAR PRADESH
CHIEF
TREASURY OFFICER

092700

BRIEF PARTICULAR OF SALE DEED

Nature of Property	:	Commercial
Ward/Pargana	:	
Mohalla/Village	:	Kaushambi
Detail of Property	:	Hall - Proposed Store, Pre-Function - II, Small Conference, Board Room, Toilets, Meeting Room, Business Centre in EDM, Plot No.1, Kaushambi, Ghaziabad

For CCPL Developers Pvt. Ltd.

[Signature]
Authorised Signatory
AAACC 5396A

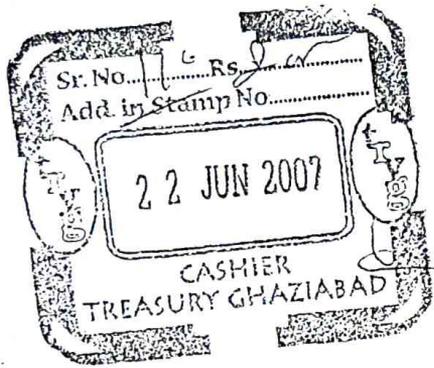


For Canaly Hotels Private Limited
[Signature]
Authorised Signatory/Director

AAACC 7611C

[Signature]

14 14



Canary Hotels Pvt Ltd : *no. 14*

विक्रय पत्र
31,340,000.00/ 31,450,000.00 5,000.00 20 5,020.00 1,000

प्रतिफल मालियत
श्री / श्रीमती मैसर्स केनरी होटलस प्रा० लि० द्वारा कपिल शर्मा
पुत्र / पत्नी श्री जी के शर्मा
पेशा नौकरी
निवासी स्थायी बी-6/17 सफदरजंग इन्कलेव नई दिल्ली
अस्थायी पता
ने यह लेखपत्र इस कार्यालय दिनांक 23/6/2007 समय 4:03PM
वजे निबन्धन हेतु पेश किया।

फीस रजिस्ट्री नकल व प्रति शुल्क योग शब्द लगभग



no. 14
अशोक यादव
उप निबंधक (चतुर्थ)
गाजियाबाद
23/6/2007

निष्पादन लेखपत्र वाद सुनने व समझने मजमून व प्राप्त धनराशि रू. प्रलेखानुसार उक्त

विक्रेता
श्री/श्रीमती मैसर्स CCPL डबलपर्स प्रा० लि० द्वारा
ललित कुमार गुप्ता
पुत्र/पत्नी श्री बी एन गुप्ता
पेशा नौकरी
निवासी बी-57 ओखला इण्ड एरिया फेस-1 दिल्ली

क्रेता
श्री/श्रीमती मैसर्स केनरी होटलस प्रा० लि० द्वारा कपिल शर्मा
पुत्र/पत्नी श्री जी के शर्मा
पेशा नौकरी
निवासी बी-6/17 सफदरजंग इन्कलेव नई दिल्ली



ने निष्पादन स्वीकार किया।

जिनकी पहचान श्री मोहन सिंह
पुत्र श्री शिव धन सिंह
पेशा नौकरी

निवासी 2-बी-159 वसुन्धरा गा०बाद

व श्री सुन्दर सिंह
पुत्र श्री हरी सिंह
पेशा नौकरी
निवासी 378 निरंकारी कालोनी दिल्ली
ने की।

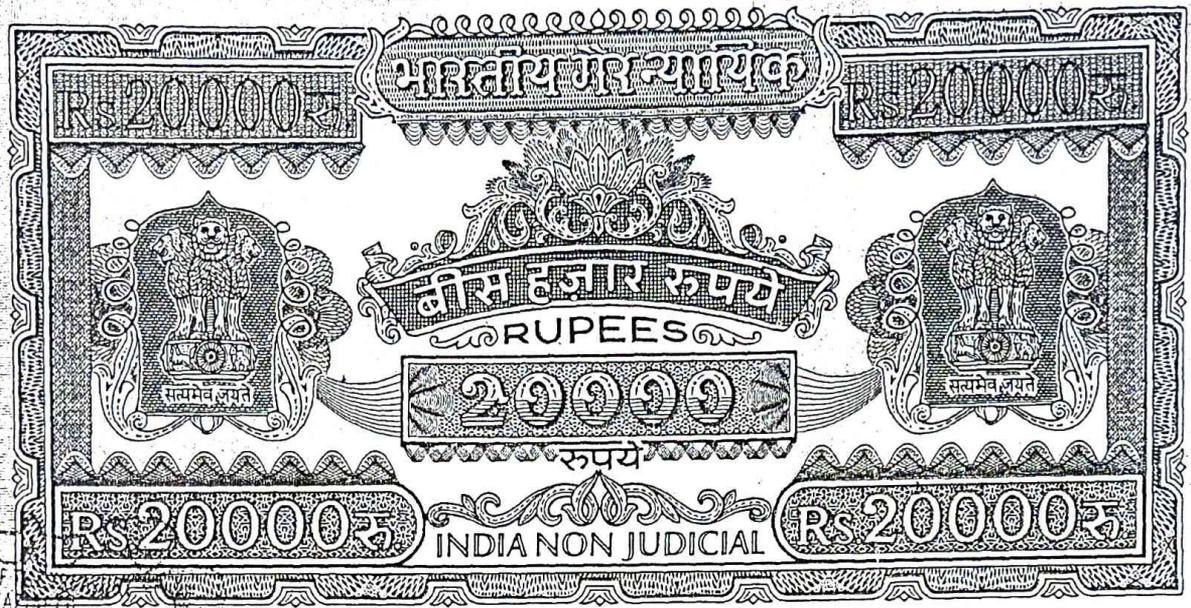
प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिये गये हैं।



अशोक यादव
उप निबंधक (चतुर्थ)
गाजियाबाद

Signature

15 15

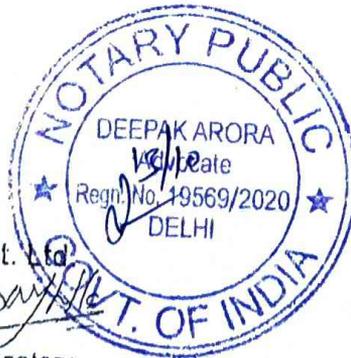


OFFICE OF
GHATEAD
22 JUN 2007
उत्तर प्रदेश
CHIEF
TREASURY OFFICER

UTTAR PRADESH

092699

Measuring of property:	Covered area 582.31 sq. mtrs.
Status of Road :	Road 120 feet wide
Stamp duty paid on :	Rs. 3,14,50,000/-
Sale consideration :	Rs. 3,13,40,000/-
Stamp duty paid :	Rs. 31,45,000/-
Collector Rate :	Rs. 300/- p.s.m. per month
Nos of vendor :	One
Nos of vendee :	One



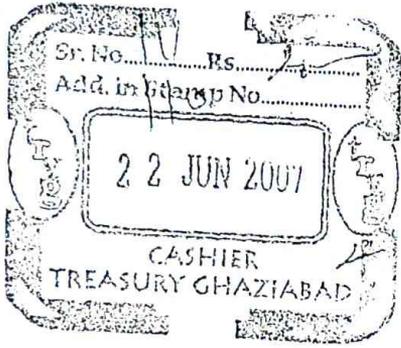
For CCPL Developers Pvt. Ltd.

[Signature]
Authorised Signatory

For Canary Hotels Private Limited

[Signature]
Authorised Signatory/Director

[Signature]



18 16

विक्रेता

Registration No 14223

Year: 2007

Book No. 1

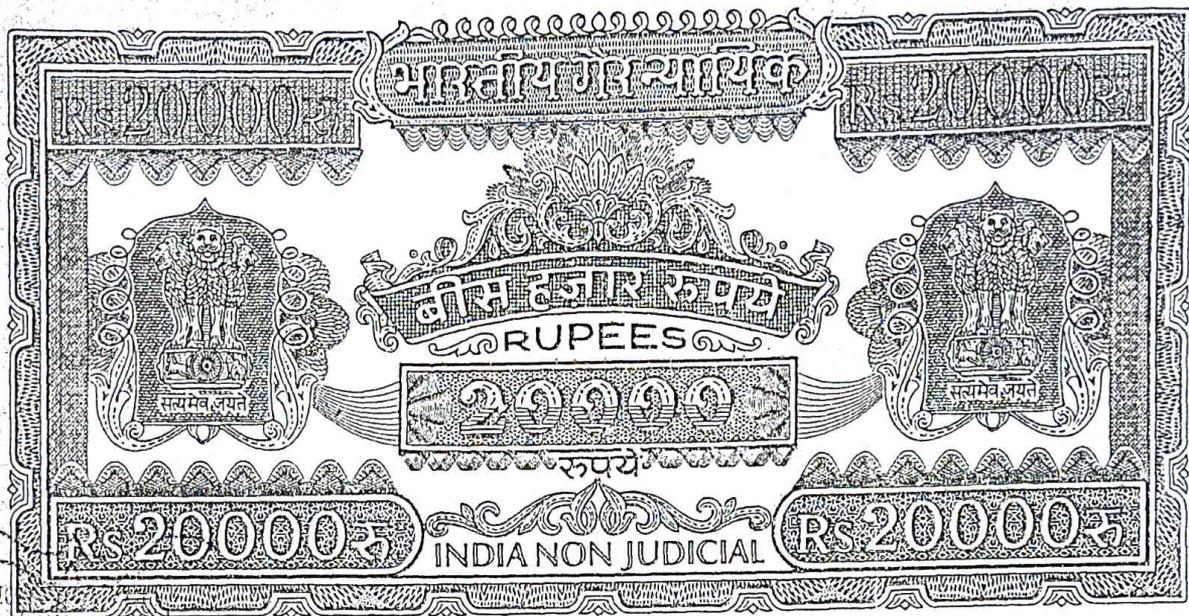
0101 मैसर्स CCPL डवलपर्स प्रा0 लि0 द्वारा ललित कुमार गुप्ता
बी एन गुप्ता
बी-57 ओखला इण्ड ऐरिया फेस-1 दिल्ली
नौकरी

Handwritten signature/initials



Handwritten signature

17 17



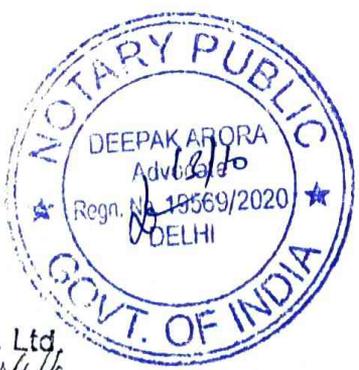
OFFICE
UNNAINAGAR
22 JUN 2007
उत्तर प्रदेश UTTAR PRADESH
CHIEF
TREASURY OFFICER

092698

SALE DEED

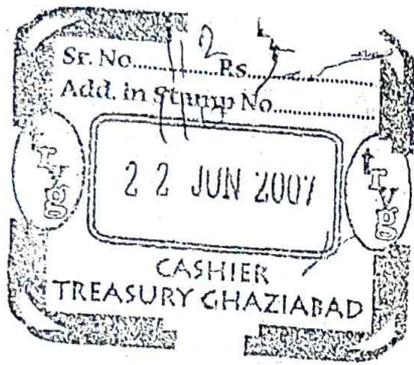
Total sale consideration paid Rs. 3,13,40,000/-

For Ganesh Developers Private Limited
[Signature]
 Authorised Signatory/Director



For CCPL Developers Pvt. Ltd
[Signature]
 Authorised Signatory

[Signature]



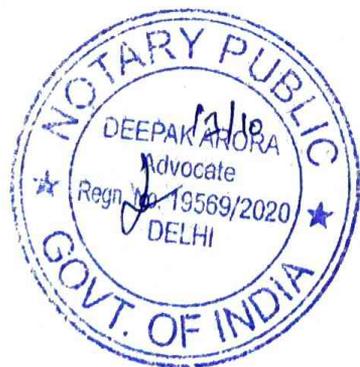
क्रेता

Registration No. 14223

Year: 2007

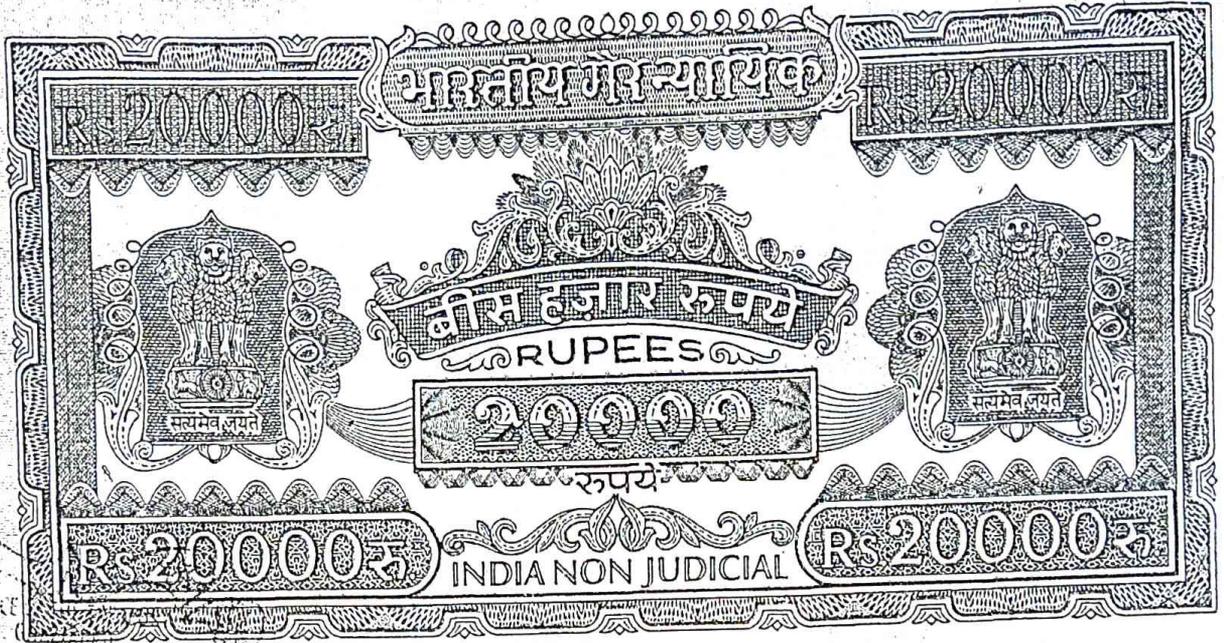
Book No. 1

0201 मेसर्स केनरी होटलस प्रा0 लि0 द्वारा कपिल शर्मा
जी के शर्मा
बी-6/17 सफदरजंग इन्कलेव नई दिल्ली
नौकरी



Signature

19 19



092697

stamp duty paid Rs. 31,45,000/-

For Canary Hotels Private Limited
Authorised Signatory/Director

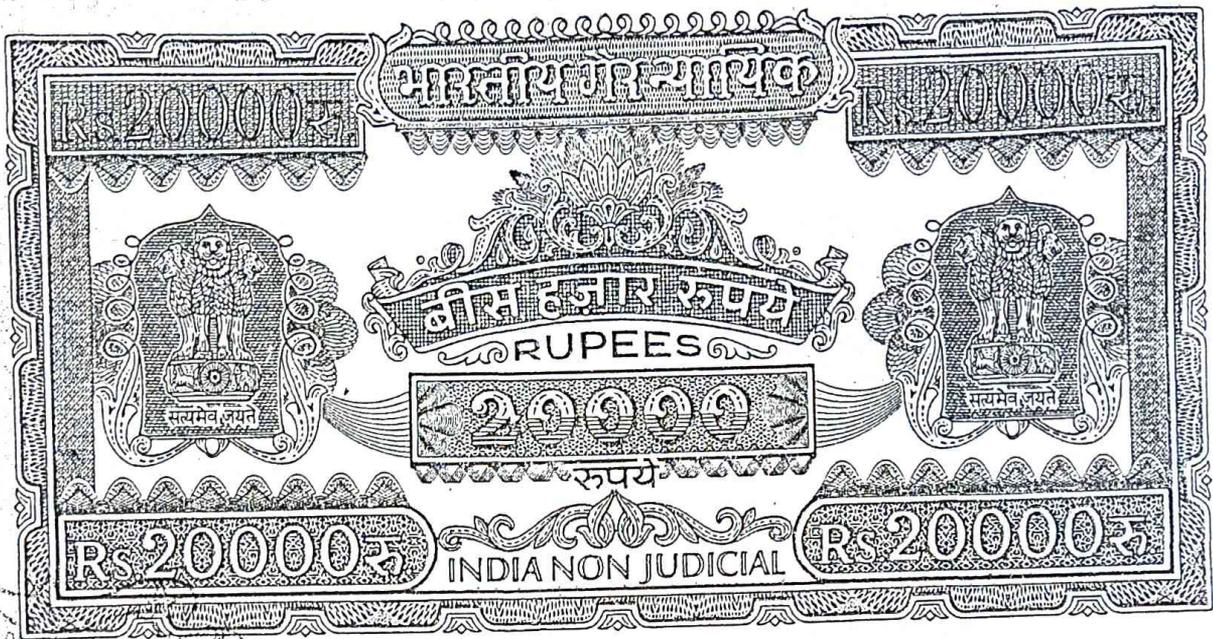
For CCPL Developers Pvt. Ltd.

Deepak Arora
Authorised Signatory
DEEPAK ARORA
Advocate
Reg. No. 19569/2020
DELHI



Sumit

20
20



OFFICE OF THE TREASURY
GHAZIABAD
22 JULY 2007
उत्तर प्रदेश
CHIEF
TREASURY OFFICER

UTTAR PRADESH

092696

This deed is made and executed at Ghaziabad on 22nd day of June, 2007

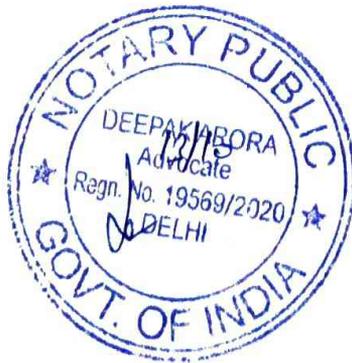
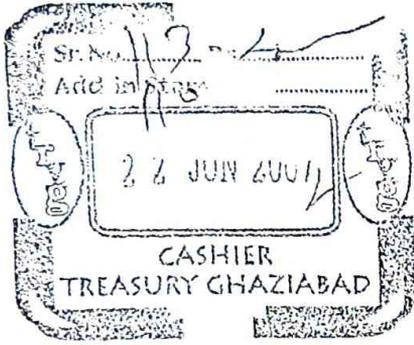
For Canary Hotel's Private Limited
[Signature]
Authorised Signatory/Director

For CCPL Developers Pvt. Ltd
[Signature]
Authorised Signatory



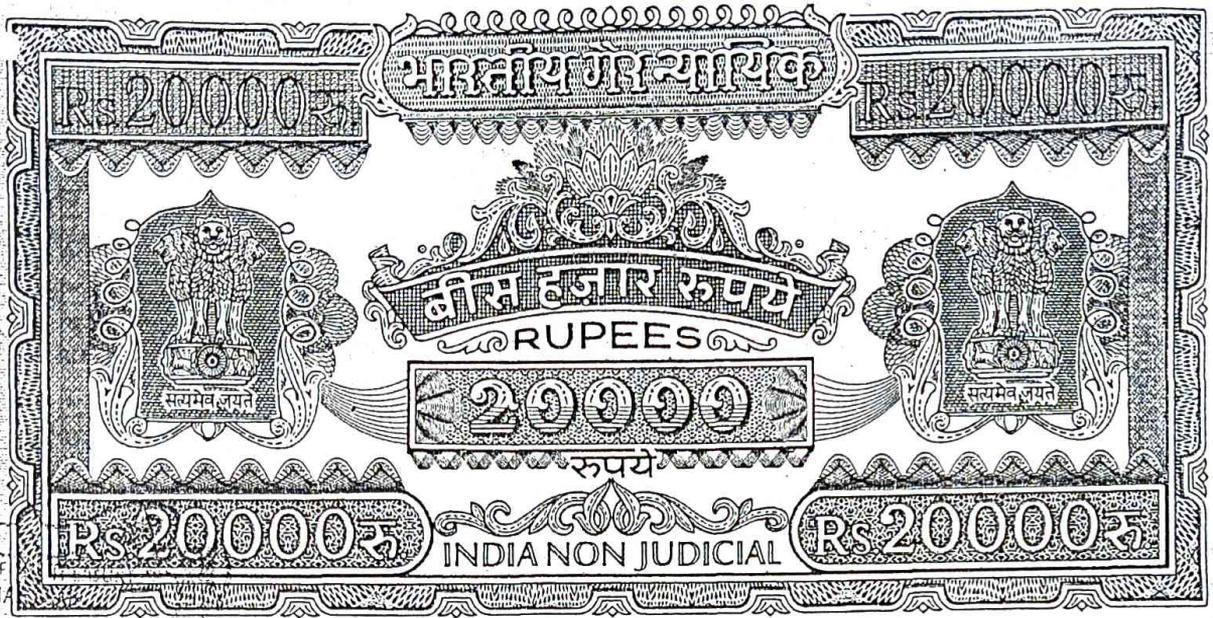
[Signature]

21



g...

22



OFFICE OF
GHA

23 JUN 2007

OFFICE OF
TREASURY OFFICER

उत्तर प्रदेश UTTAR PRADESH

092670

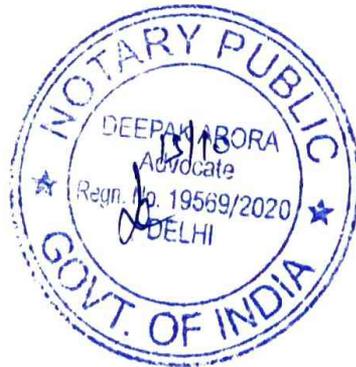
1. That the vendor sells, transfer and conveys and assures the said

For Canary Hotels Private Limited

Authorised Signatory/Director

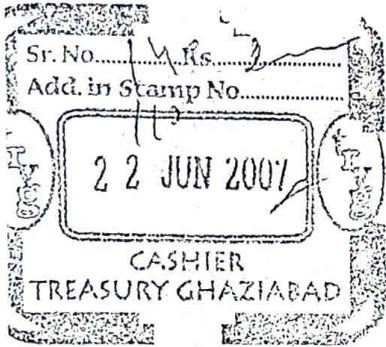
For CCPL Developers Pvt. Ltd.

[Signature]
 Authorised Signatory



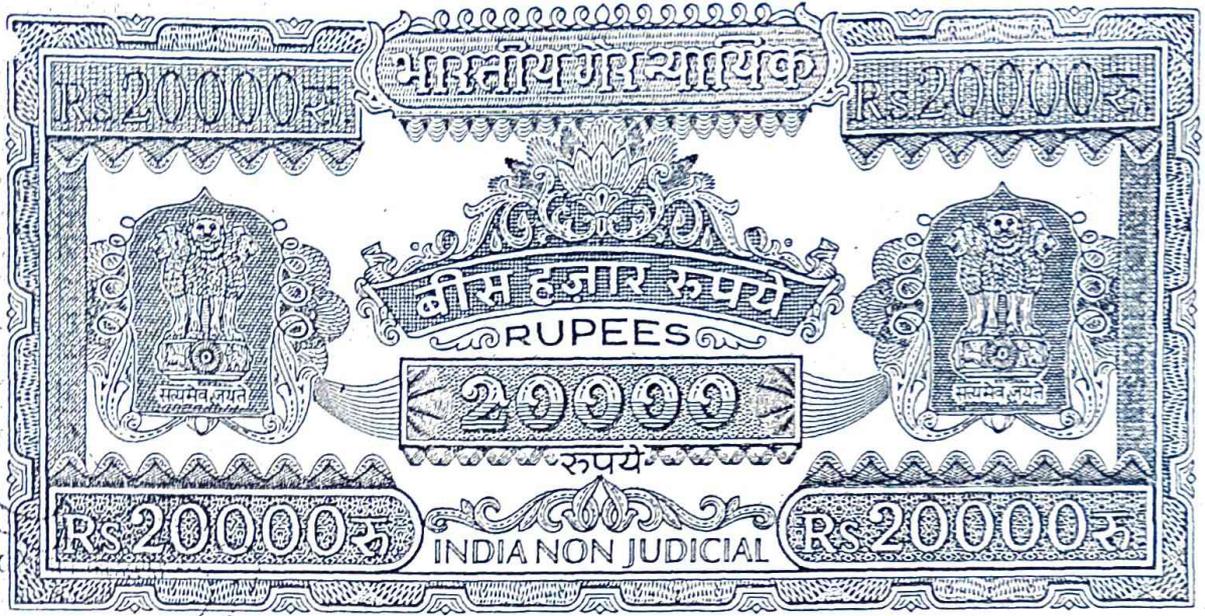
[Signature]

23



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24



22 JUN 2007

उत्तर प्रदेश UTTAR PRADESH

092669

TREASURY OFFICER

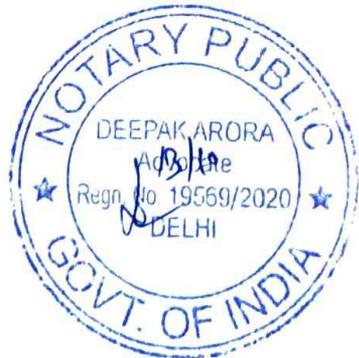
property to the vendee absolutely and forever, together with ALL the

For CCPL Developers Pvt. Ltd.

[Signature]
Authorised Signatory

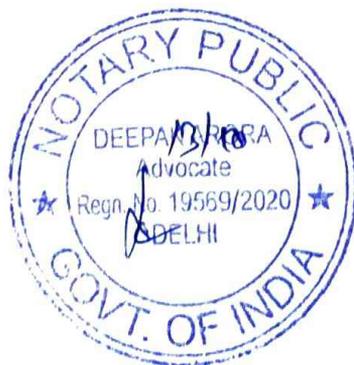
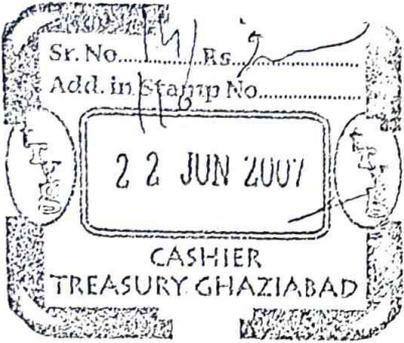
For Canary Hotels Private Limited

[Signature]
Authorised Signatory/Director



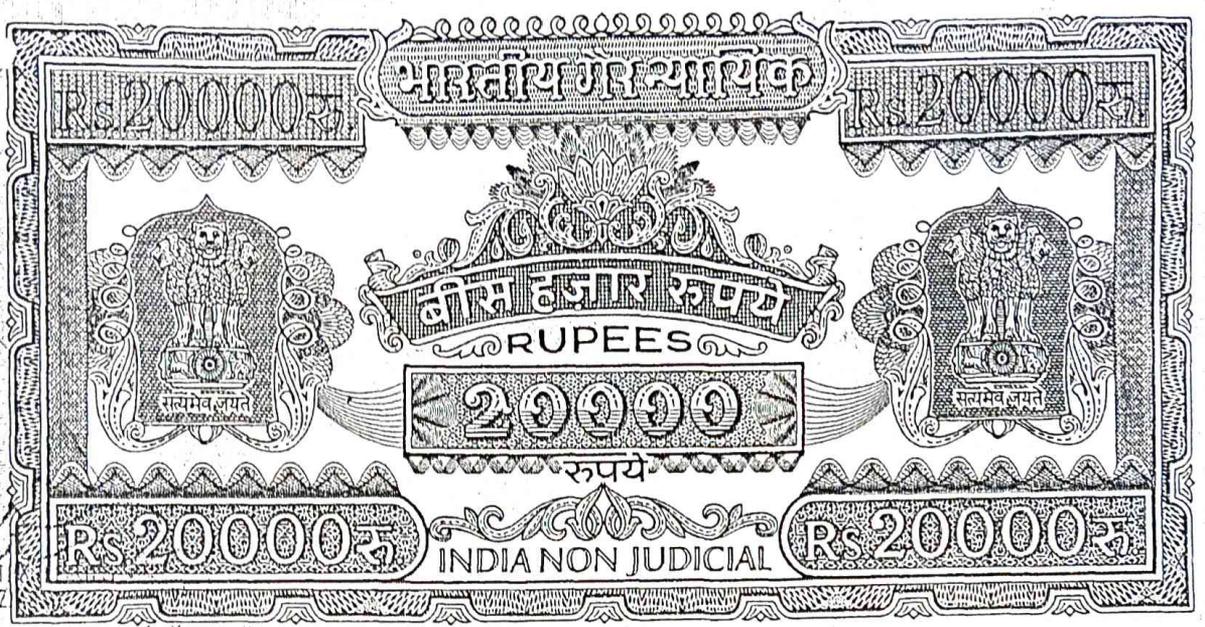
[Signature]

285



[Handwritten signature]

26



OFFICE OF THE
GHAZI
22 JUN 2007
CH
TREASURY
उत्तर प्रदेश UTTAR PRADESH

092668

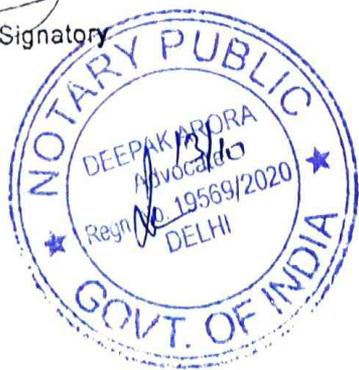
estate, right, title, interest, use, inheritance, property, possession,

For Canary Hotels Private Limited

Authorized Signatory/Director

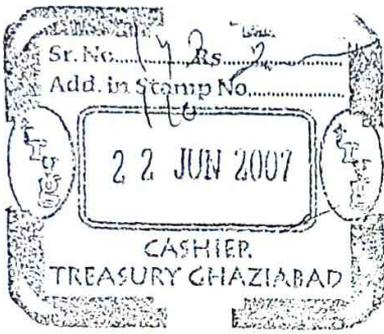
For CCPL Developers Pvt. Ltd.

[Signature]
Authorized Signatory



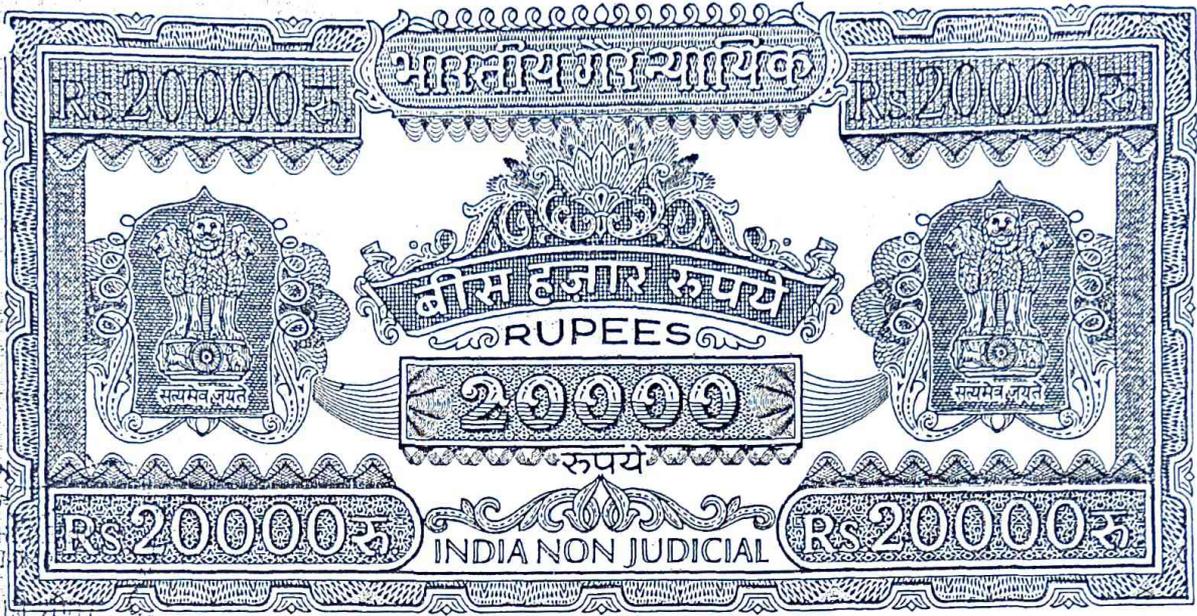
[Signature]

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guru

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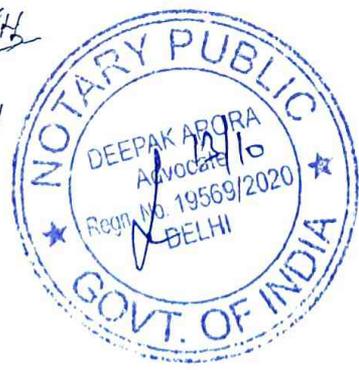
OFFICE OF THE
GHAZI
22 JUN 2007
CHIEF
TREASURY OFFICER
उत्तर प्रदेश UTTAR PRADESH

092667

benefit, claim and/or demand whatsoever at law and/or in equity

For Canary Hotel's Private Limited
Arane
Authorised Signatory/Director

For CCPL Developers Pvt. Ltd.
Arane
Authorised Signatory



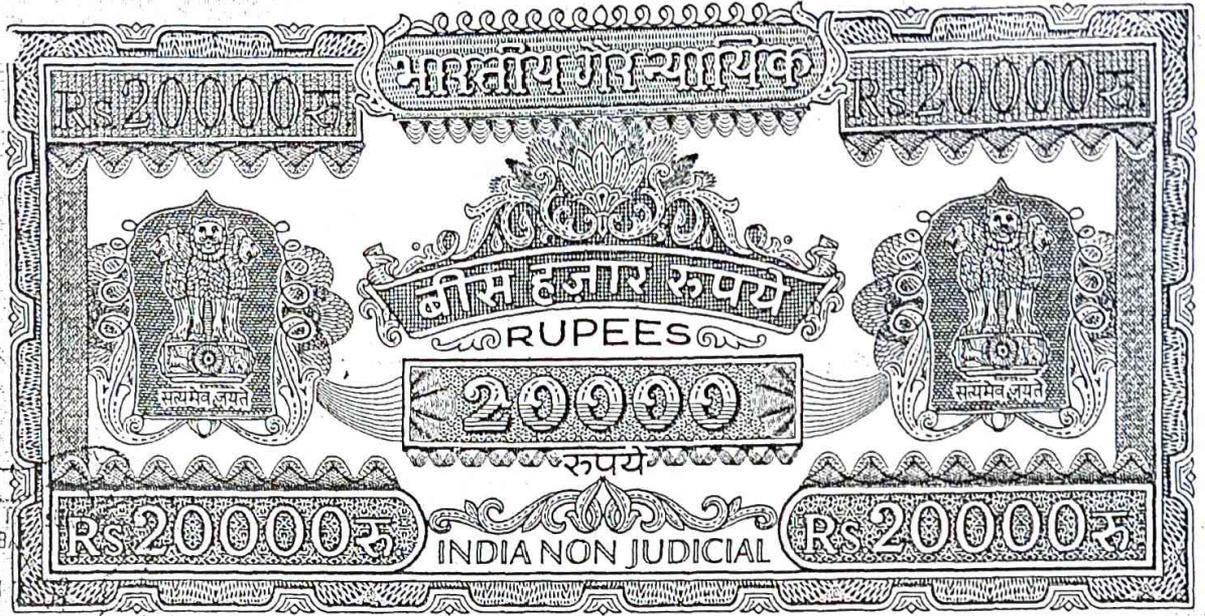
Arane

Sr. No. 143
Add. in Stamp No. 113
22 JUN 2007
CASHIER
TREASURY GHAZIABAD

NOTARY PUBLIC
DEEPAK ARORA
Advocate
Regn No. 19569/2020
DELHI
GOVT. OF INDIA

[Handwritten signature]

30



OFFICE OF THE
GHAZIABAD

22 JUN

CHIEF
SUPERVISORY OFFICER

उत्तर प्रदेश UTTAR PRADESH

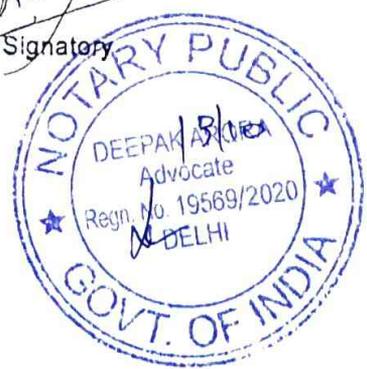
092666

and/or in usage of the vendor in to. out of and/or upon the said

For Canary Hotels Private Limited
Anand
 Authorised Signatory/Director

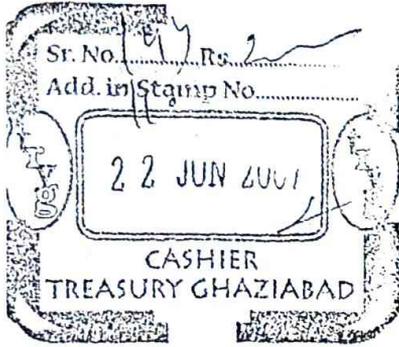
For CCPL Developers Pvt. Ltd.

Condy H
 Authorised Signatory



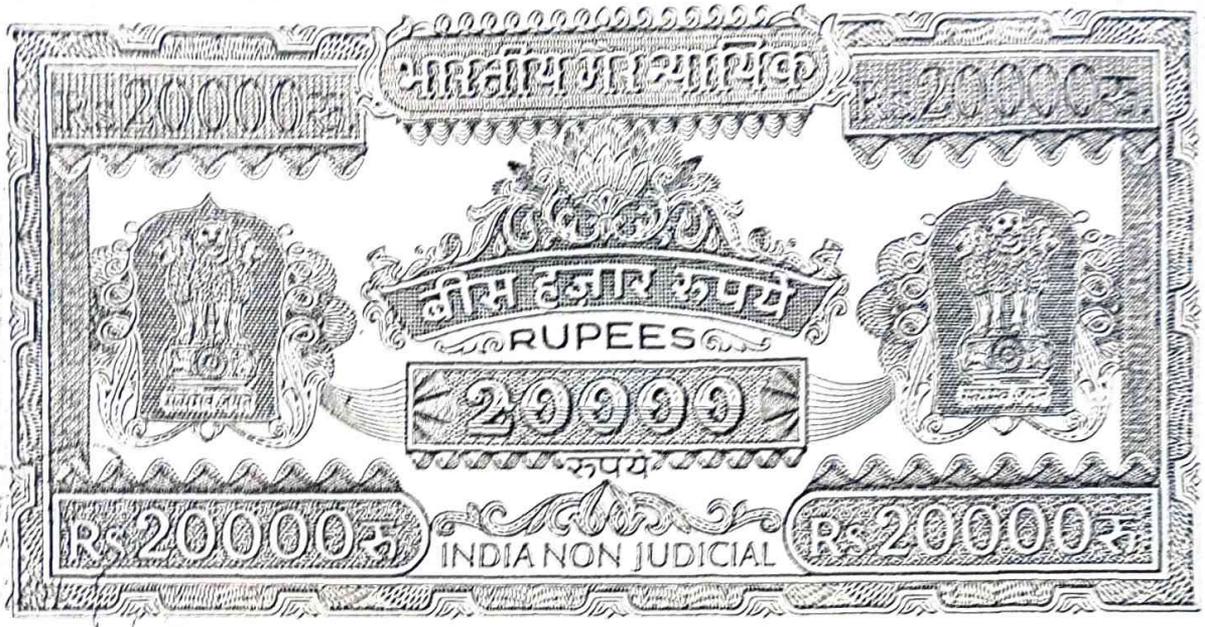
Signature

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[Handwritten signature]

32



OFFICE OF THE
CHIEF
DEPUTY COMMISSIONER
GHAZIABAD

22 JUN 2020

CHIEF
DEPUTY COMMISSIONER
उत्तर प्रदेश UTTAR PRADESH

092665

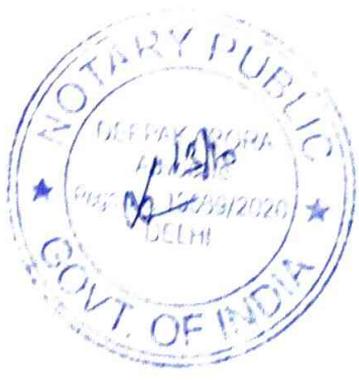
property and with proportionate right in the land underneath with all

For CCPL Developers Pvt. Ltd.

[Signature]
Authorised Signatory

For Canary Hotels Private Limited

[Signature]
Authorised Signatory/Director



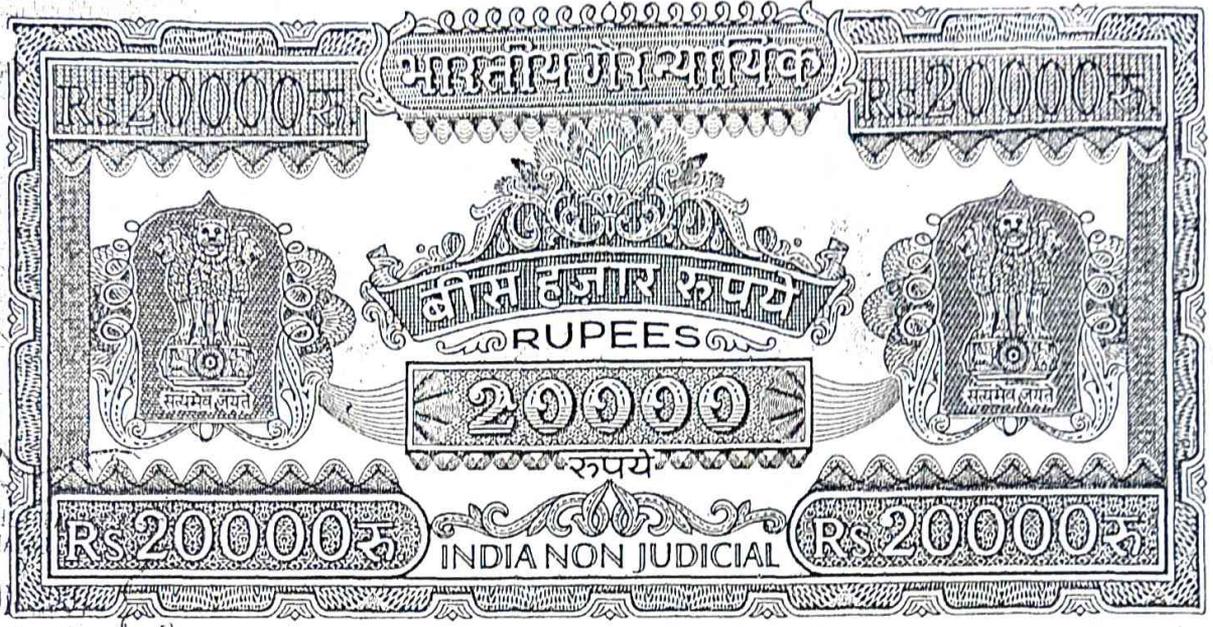
[Signature]

Sr. No. 14... Re
Add. in Stamp No. 2
22 JUN 2001
CASHIER
TREASURY GHAZIABAD

NOTARY PUBLIC
DEEPAK ARORA
Advocate
Reg. No. 19569/2020
DELHI
GOVT. OF INDIA

[Handwritten signature]

34



OFFICE OF THE
GHAZI

22 JUN

CHIEF
TREASURY OFFICER

उत्तर प्रदेश UTTAR PRADESH

092664

common facilities such as right to use, common passage easements

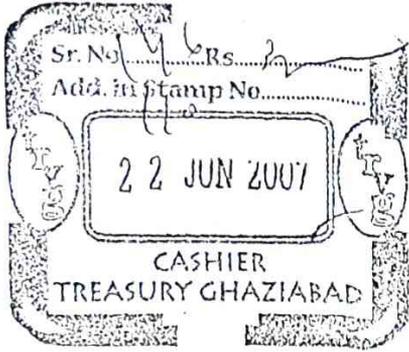
For CCPL Developers Pvt. Ltd
[Signature]
 Authorized Signatory

For Canary Hotels Private Limited
[Signature]
 Authorised Signatory/Director



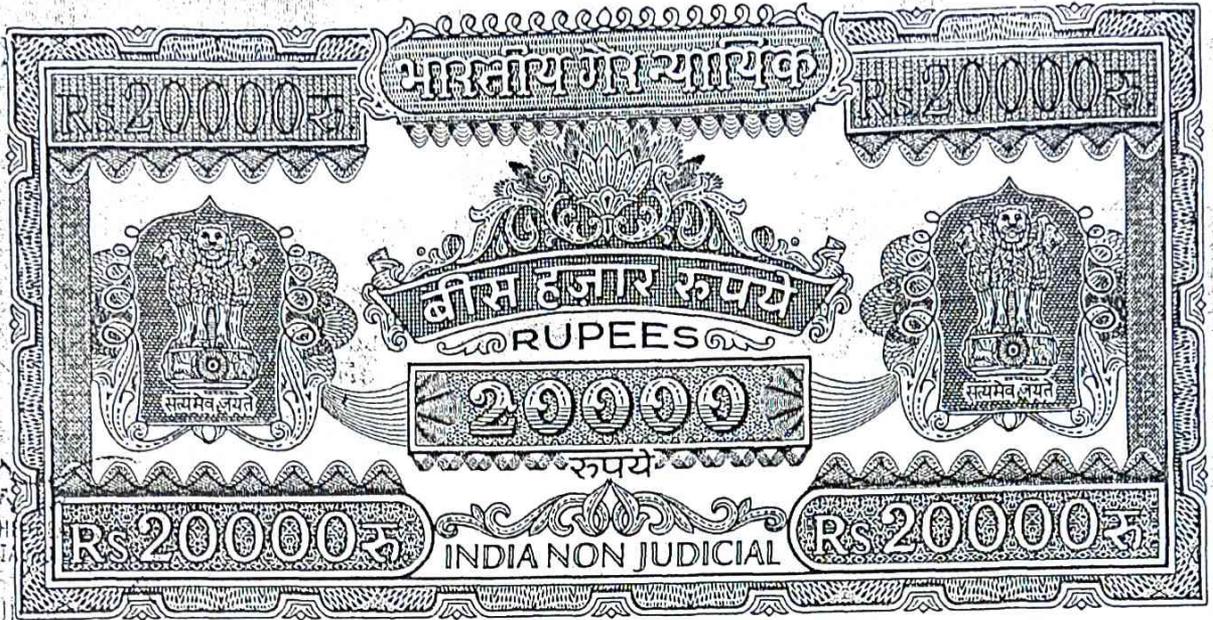
[Handwritten signature]

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Arora

36



OFFICE OF THE
 CHIEF
 CASUARY OFFICER
 उत्तर प्रदेश UTTAR PRADESH

22 JU

092663

rights, lift, gallery privileges and appurtenant thereto with electricity

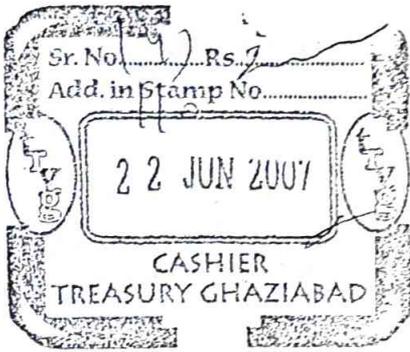
For CCPL Developers Pvt. Ltd.
[Signature]
 Authorised Signatory

For Canary Hotels Private Limited
[Signature]
 Authorised Signatory/Director



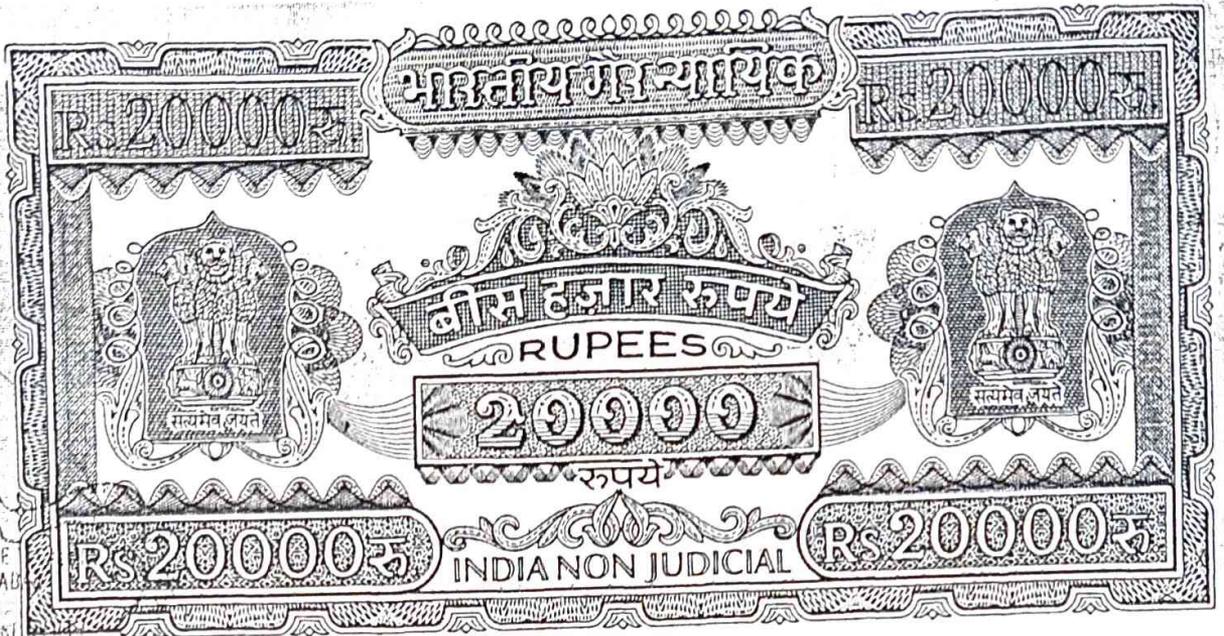
[Signature]

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[Handwritten signature]

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OFFICE OF THE
CHAIRMAN
24 JUN 2007

CHIEF
TREASURY OFFICER
उत्तर प्रदेश

UTTAR PRADESH

092662

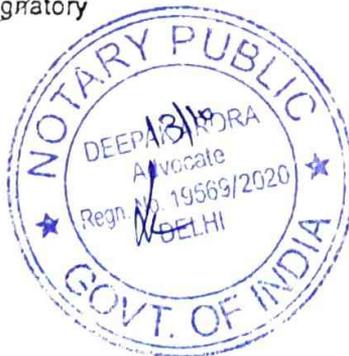
and water connection including all common facilities TOGETHER

For Canary Hotels Private Limited

[Signature]
Authorised Signatory/Director

For CCPL Developers Pvt. Ltd.

[Signature]
Authorised Signatory



[Signature]

39

ANNEXURE - R-3



गजनियाबाद नगर निगम

पत्रांक: /367/गजनिबाद

दिनांक: 14.8.04

सेवा में,

सी.सी.पी.एल. डेवलपर्स प्रा0 लि0
प्लॉट नं0 1
कोशाम्बी, गजनियाबाद ।

महोदय,

कृपया अपने कार्यालय के पत्र संख्या सीसीपीएल/ईडीएम/28/336 दिनांक 20.07.2004 एवं सीसीपीएल/ईडीएम/28/335 दिनांक 20.07.2004 का अवलोकन करने का कष्ट करें जिसमें आपके द्वारा उक्त प्लॉट पर 200 एमएम व्यास का सीवर कनेक्शन एवं 50 एमएम व्यास का जल संयोजन की मांग की गयी है। उक्त सन्दर्भ में आपको अवगत कराना है कि उक्त सीवर एवं जल संयोजन विभाग द्वारा स्वीकार कर लिये गये हैं। कृपया निम्न प्रकार धनराशि लेखाधिकारी नगर निगम गजनियाबाद के पक्ष में पृथक पृथक जमा कराकर लाईसेंस प्लम्बर द्वारा उक्त संयोजन करा लें।

जमा की जाने वाली धनराशि का विवरण

- सीवर संयोजन हेतु
- जल संयोजन हेतु

₹ 2,45,000.00
₹ 1,50,000.00

कुल अंकन ₹ 3,95,000.00



सहायक अभियन्ता जल
नगर निगम, गजनियाबाद ।

[Signature]

पुस्तक संख्या - 9309

(नियम 8 देखें)



श्री/श्रीमती M/S सी.सी.पी.रुख इन्वेलपर्स प्रा. लि. से प्राप्त हुए।

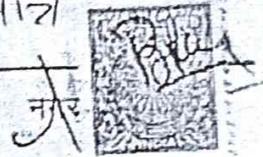
दिनांक : 27-8-2004

भाग संशुद्धर की क्रम संख्या	भूगहादि का नाम अथवा संख्या	भूगहातन का विवरण	अवधि	धनराशि
296 3830 वै. नं. 882983	प्लॉट नं. 1	W.C. 100 C.M.	20000 इ.मी.	2000000-00
	कौशांबी	डाक्टर रोड काटिंग 125 इ.मी.		400000-00
	गाजियाबाद	जामनाल महीला		50000-00
				2450000-00

योग शब्दों में

दो लाख पचास हजार के पच्चे मात्र

दिनांक :- 27-8-2004
रोकड़िया :-



अनुज्ञापती (लाईसेंस) की दशा में यह रसीद अनुज्ञापती के स्थान पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञापति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक निर्माण के निराधे या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।

प्रपत्र संख्या - 2

गाजियाबाद नगर निगम
(नियम 8 देखें)



पुस्तक संख्या - 9309

श्री/श्रीमती M/S सी.सी.पी.रुख इन्वेलपर्स प्रा. लि. से प्राप्त हुए।

दिनांक : 27-8-2004

भाग संशुद्धर की क्रम संख्या	भूगहादि का नाम अथवा संख्या	भूगहातन का विवरण	अवधि	धनराशि
16318 वै. नं. 882984	प्लॉट नं. 1	अग्निम जलमूल्य	45000 इ.मी.	900000-00
	कौशांबी	कॉन्क्रीटिंग-सीजिंग		100000-00
	गाजियाबाद	सुपरवाइजिंग-सीजिंग		100000-00
		रोड काटिंग 125 इ.मी.		400000-00
				1500000-00

योग शब्दों में

एक लाख पचास हजार के पच्चे मात्र

दिनांक :- 27-8-2004
रोकड़िया :-



अनुज्ञापती (लाईसेंस) की दशा में यह रसीद अनुज्ञापती के स्थान पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञापति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक

नोटिस

ANNEXURE-R-4

- 1- एसीम होटल जी०डी० रोड नियर अफुलेट गैल गाजियाबाद।
- 2- होटल आर०के० रजिस्ट्री ऑफिस नं० 2158 अर्थात् आवास विकास कार्यालय नं० 162 नियर वैशाखी मेट्रो स्टेशन गाजियाबाद।
- 3- बरुई रमाथर होटल मोहननगर टी प्लॉट गाजियाबाद।
- 4- क्लार्क्स इन सूटस 27/1 पेरिफेरिक डिजरेस मार्केट 4 साहिबाबाद गाजियाबाद।
- 5- गोल्डन टुलीप वसुधरा दिल्ली एन०सी०एम० होटल एन सूटस वसुधरा गाजियाबाद।
- 6- लेमन टी होटल ईस्ट दिल्ली गैल कौशांबी गाजियाबाद।
- 7- ए०सी०ई० मैनोर होटल साहिबाबाद इण्डियन एयरलाइन्स मार्केट 4 गाजियाबाद।
- 8- कंठी इन एण्ड सूटस वाइ रेडिसन साहिबाबाद गाजियाबाद।
- 9- आनन्द रिट्रीट नियर कौशाखी मेट्रो स्टेशन गाजियाबाद।
- 10- होटल इन्वार्ड स्टायल रेल्व रोड गाजियाबाद।
- 11- होटल सनसाईन पार्क डी 1 कन्दनगर नियर आई०एम०एल० मार्केट।
- 12- सैण्ड पार्क होटल एण्ड रिस्टोर्ट गैल नं० 2/208 इन्दिरापुरम गाजियाबाद।
- 13- एम गैरुड होटल गाजियाबाद आर 115 बकील कौशांबी एन०सी०एम० गाजियाबाद।

सा० राष्ट्रीय हरित अधिकरण नई दिल्ली में पंजीत वाद संख्या-428/2018 आरसी नं० सी०जी०डब्ल्यू०ए० व अन्य में पंजीत आदेश दिनांक 31.07.2018 में निम्न आदेश पारित किये गये हैं:-

We have asked the Central Ground Water Authority and Jai Nigam to furnish a factual report. learned counsel for Central Ground Water Authority states that except one, no other hotel has permission for drawl of Ground Water. He however, undertakes that Central Ground Water Authority will go into the factual aspects and take such actions as may be necessary.

In the view of above undertaking, this petition is disposed of. Let the needful be done at the earliest and the report be filled before this tribunal on or before 31st december 2018. The application is disposed of.

उपरोक्त वाद में आप प्रतिवादी संख्या 92, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104 व 105 हैं। सी०जी०डब्ल्यू०ए० द्वारा अवगत कराया गया है कि आपके द्वारा बिना एन०सी०एम० प्राप्ति किये भूखनन का प्रयोग किया जा रहा है।

अतएव आपको निर्देशित किया जाता है कि आप दिनांक-29.11.2018 तक यह स्पष्ट करें कि क्यों न सा० राष्ट्रीय हरित अधिकरण के आदेश दिनांक 31.07.2018 के क्रम में आपके होटल के बोरेल को सीलिंग कर विद्युत विच्छेदन कर दिया जाय।

संलग्नक--बन्धीपरि।

(यशवर्धन श्रीवास्तव)
नगर मजिस्ट्रेट
गाजियाबाद।

प्रतिनिधि:-निम्नांकित को सूचनाएं एवं आवश्यक कार्यवाही हेतु प्रेषित।

1- क्षेत्रीय अधिकारी, उपग्रह प्रदूषण नियंत्रण बोर्ड गाजियाबाद को उपरोक्त के क्रम में नियमानुसार आवश्यक कार्यवाही हेतु।

2- प्रभारी निरीक्षक, थाना साहिबाबाद/इन्दिरापुरम/कौशांबी/कदिनगर/सिद्धानीगेट गाजियाबाद को दो प्रति इस निर्देश के साथ प्रेषित की जा रही है कि उक्त नोटिस की एक प्रति उपरोक्त गांधी पर नियमानुसार तामील करके दूसरी प्रति पर माफती के हस्ताक्षर प्राप्त कराते हुए तामिली आख्या, पत्र प्राप्ति के दो दिवस में इस कार्यालय को उपलब्ध कराना सुनिश्चित करें। इसमें किसी प्रकार की बिजनेस हीलपी जायेगी।



नगर मजिस्ट्रेट
गाजियाबाद।

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Date: 7.12.2018

To,

Mr. Yashvardhan Shrivastav,
City Magistrate,
Ghaziabad.

In Re: NGT Case O.A. No. 438/2018 Aarti Vs.C.G.W.A. & Ors.

SUB: REPLY ON BEHALF OF RESPONDENT NO. 6, Lemon Tree Hotel, East Delhi Mall, Kaushambi, Ghaziabad to the Letter vide its No. 2737/S.T-C.M/18 dated 20.11.2018

Sir,

In reference to your captioned Letter, we, The Lemon Tree Hotel East Delhi Mall, Kaushambi, Ghaziabad, (respondent no.6 in the aforesaid matter) (hereinafter referred to as "HOTEL"), hereby submits our reply as under:

It is submitted that Hotel is not located separately but infact, it is the part of the EDM Mall Kaushambi, Ghaziabad ("CCPL Developers Pvt. Ltd." /or "EDM Mall") and located at 4th, 5TH and 6th Floor of the building/premises of the EDM Mall and also, it is pertinent to note that the Hotel is commonly using the amenities provided/availed by the said EDM Mall including use of its water resources.

Moreover, It is also important to mention herein that the said EDM Mall has already applied for availing permission for issue NOC to abstract Ground Water before Central Ground Water Authority(CGWA), Ministry of Water Resources, River Development and Ganga Rejuvenation. The copy of the said application is enclosed herewith as Annexure A.

The above is for your records.



Canary Hotels Pvt. Ltd. B 6/17 Safdarjung Enclave, New Delhi 110029, India.
(CIN U55101DL2006PTC144532)

T +91 11 46050101, F +91 11 46050110, E hr@lemontreehotels.com, www.lemontreehotels.com

Hand
10/11/2018

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कार्यालय अधिशासी अभियन्ता
दिल्ली जल सम्पूर्ति रखरखाव इकाई, उ०प्र० जल निगम,
आर-1, राजनगर, (निकट हिंट चौराहा), गाजियाबाद (उ०प्र०) पिन- 201002

पत्रांक

०५ / सामान्य कौटि के ५ / ०२ दिनांक: ०२/०१/१९

समयबद्ध

अत्यन्त महत्वपूर्ण

होटल संचालक,

ANNEXURE - R-5

गाजियाबाद।

विषय:- मा० एन०जी०टी० में योजित ओ०ए० संख्या 438/2018 आरती बनाम सी०जी०डब्लू०ए० व अन्य में पारित आदेश दिनांक 31.07.2018 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक कार्यालय जिलाधिकारी, गाजियाबाद के पत्रांक सं० 438/एस०टी०-डी०एम०/2018, दिनांक 28.12.2018 के द्वारा मा० एन०जी०टी० में योजित ओ०ए० संख्या 438/2018 आरती बनाम सी०जी०डब्लू०ए० व अन्य में पारित आदेश दिनांक 31.07.2018 के अनुपालन में जनपद स्थित उक्त OA सूची के होटलों में संचालित बोरवेल की सूचना उपलब्ध कराये जाने की अपेक्षा की गई है।

मा० एन०जी०टी० द्वारा पारित उक्त आदेशों के अनुपालन में इस कार्यालय के अधिकारी/कर्मचारी के साथ उपलब्ध प्रपत्र पर सूचना उपलब्ध कराने का कष्ट करें, जिससे तदनुसार कार्यवाही की जा सके। उपरोक्त के संदर्भ में यह भी अवगत हो कि जिलाधिकारी, गाजियाबाद द्वारा इस सम्बन्ध में कठोर निर्देश दिये गये हैं।

संलग्न:- उपरोक्तानुसार।

(विक्रम सिंह)
अधिशासी अभियन्ता

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गाजियाबाद।
2. सम्बन्धित अधिकारी/कर्मचारी।

अधिशासी अभियन्ता



Sun

Date: 07.01.2019

To:

Mr. Vikram Singh
The Executive Engineer,
U.P. Jal Nigam,
R-1, Rajnagar,
Ghaziabad.

In Re: NGT Case O.A. No. 438/2018 Aarti Vs.C.G.W.A. & Ors.

SUB: REPLY on behalf of Lemon Tree Hotel, East Delhi Mall, Kaushambi, Ghaziabad to the Letter vide its No. 05/general court case/02 dated 02.01.2019

Sir.

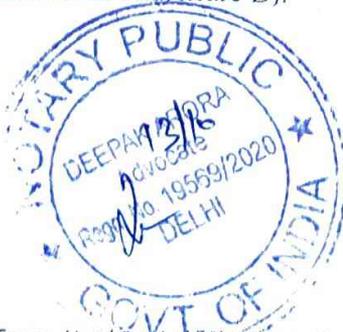
In reference to your captioned Letter, we, The Lemon Tree Hotel East Delhi Mall, Kaushambi, Ghaziabad, (respondent no.6 in the aforesaid matter) (hereinafter referred to as "HOTEL"), hereby submits our reply as under:

It is submitted that Hotel is not located separately but infact, it is the part of the EDM Mall Kaushambi, Ghaziabad ("CCPL Developers Pvt. Ltd." /or "EDM Mall") and located at 4th, 5th and 6th Floor of the building/premises of the EDM Mall and also, it is pertinent to note that the Hotel is commonly using the amenities provided/availed by the said EDM Mall including use of its water resources.

Moreover, It is also important to mention herein that the said EDM Mall has already applied for availing permission for issue NOC to abstract Ground Water before Central Ground Water Authority(CGWA), Ministry of Water Resources, River Development and Ganga Rejuvenation. The copy of the said application is enclosed herewith as Annexure A.

You are requested to further take note of the Acknowledged copy of our submitted Reply dated 7.12.18 in response to the Letter No. 2737/S.T-C.M/18 dated 20.11.2018 issued by City Magistrate, Ghaziabad (enclosed herewith as Annexure B).

The above is for your records.



Signature

45

Should you require any further document/information, do let us know, we shall be pleased to provide you the same.

Thanking you,

For Lemon Tree Hotel EDM Mall, (a unit of Canary Hotels Pvt L d.)

Authorised Signatory

Enclosures: a/a

Recd
~~20/01/2019~~
(S.P. Singh)



[Handwritten signature]

ANNEXURE - R-6

46

25

कार्यालय

पत्र संख्या 64 /

जिलाधिकारी

/नोटिस/2022

गाजियाबाद।

दिनांक 02/04/2022

नोटिस

प्रबन्धक/स्वामी/संचालक

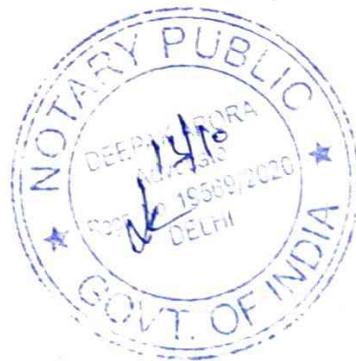
emon Tree Hotel, East Delhi Mall, Kaushambi, PlotNo. 1,
Kaushambi Ghaziabad, 201010

अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण(एनजीटी) नई दिल्ली के पारित निर्देश के अनुपालन में केन्द्रीय भूमि जल प्राधिकरण द्वारा 122 होटलो से सम्बन्धित ऑकडे/सूचना चाही गई जिसमें इन 122 होटलो की सूची में आपका प्रतिष्ठान का नाम भी सम्मलित है।

अतः जिलाधिकारी महोदय गाजियाबाद के आदेश दिनांक 26-03-2022 के क्रम में आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप इस पत्र प्राप्ति के तीन दिन के अन्दर किसी भी कार्यदिवस में अपने प्रतिष्ठान की स्थापना (Date of Establishment) की दिनांक के सम्बन्ध में लिखित रूप में इस कार्यालय को अवगत कराना सुनिश्चित करे ताकि सूचना/ऑकडे भारत सरकार जल शक्ति मंत्रालय केन्द्रीय भूमि जल बोर्ड को समय से प्रेषित किये जा सके।

यदि आप द्वारा नियत समय में वांछित सूचना नहीं दी जाती है तो यह समझा जायेगा कि आप द्वारा मा0 राष्ट्रीय हरित अधिकरण(एनजीटी) नई दिल्ली के पारित निर्देशों के कियान्वयन में सहयोग नहीं किया जा रहा है और तदनुसार आपके विरुद्ध एक पक्षीय कार्यवाही अमल में लायी जायेगी जिसके लिए आप स्वयं उत्तरदायी होंगे।

(गम्भीर सिंह)
नगर मजिस्ट्रेट
गाजियाबाद।



[Handwritten signature]

Date: 23.06.2022

To

Mr. Gambhir Singh
City Magistrate
Ghaziabad (Uttar Pradesh)

Subject: Notice No.64/Notice/2022 dated 02.04.2022, issued by the Office of City Magistrate, Ghaziabad (received by us on 16.06.2022 (the "Notice").

Respected Sir,

This is in reference to the captioned Notice. We, the Lemon Tree Hotel, East Delhi Mall, Kaushambi, Ghaziabad (the "Hotel"), hereby submits our reply as under:

It is submitted that Hotel is not located separately but in fact it is the part of the EDM Mall kaushambi Ghaziabad (CCPL Developers Pvt. Ltd /or EDM Mall) and located at 4th, 5th and 6th floor of the building / premises of the EDM Mall and also it is pertinent to note that the Hotel is commonly using the amenities provided / availed by the said EDM Mall including use of its water resources.

Further, please find attached herewith a copy of duly filled format as required by your good self.

Should you require any further documents / Information, please let us know, we shall be pleased to provide the same.

Thanking You

For Lemon Tree Hotel, EDM Mall, Kaushambi, Ghaziabad
(A unit of Canary Hotels Pvt. Ltd.)

Authorized Signatory

Enclosures: a/d



Lemon Tree Hotel, East Delhi Mall, Kaushambi
Plot No.1, Kaushambi, Ghaziabad 201010, Uttar Pradesh
T +91 120 4423232 | E hl.ed@lemontreehotels.com

(A unit of Canary Hotels Private Limited | CIN: U55101DL2006PTC144532)

Regd. Office: Asset No. 6, Aerocity Hospitality District, New Delhi 110037 | T +91 11 4605 0101 | Fax 011 4605 0110

Central Reservations: +91 9911 701 701 | lemontreehotels.com

होटल का नाम व पता- L EDDON TREE HOTEL - EDISON ROAD L, PLOT NO-1, KAUSHAMBI, SHAZIBAF		
क्र० सं०	आवश्यक विवरण	प्राप्त विवरण
1	स्थापना / पंजीकरण का वर्ष	2007
2	पानी की सप्लाई का स्रोत	(अ) नगर निगम से (के०एल०डी०)
3		(ब) ट्यूबवेल / बोरवेल से (के०एल०डी०)
		Taken from
4	स्थापित नलकूप का विवरण	(अ) नलकूप की गहराई (मीटर)
5		(ब) नलकूप का व्यास (मिली मीटर)
6		(स) लगे हुये पम्प की क्षमता (हार्सपावर)
7		(ड) निस्तारण क्षमता (एलपीएम)
8	कमरों की संख्या	(अ) सिंगल बेड
9		(ब) डबल बेड
10		(स) अन्य
11	कर्मचारियों की संख्या	65
12	अन्य सम्बन्धित सूचना (यदि कोई हो तो)	—



होटल मनेजर का प्रस्तावकार



[Handwritten signature]

कार्यालय महाप्रबन्धक(जल), गाजियाबाद नगर निगम

पत्रांक: 262 /एस0टी0-जी0एम0/2022-23

दिनांक-21.07.22

विषय:- पेयजल संयोजन शुल्क जमा कराये जाने के सम्बन्ध में।

ANNEXURE - R- 7

मैसर्स लैमन ट्री होटल स्थित ई0एम0डी मॉल
Kaushambi, Ghaziabad. (U.P.)

उपरोक्त विषयक आपके पेयजल संयोजन आवेदन सं0-6774 पर दिनांक 18.07.2022 को महाप्रबन्धक(जल) महोदय द्वारा स्वीकृति प्रदान कर दी गयी है। आपसे पेयजल संयोजन शुल्क धनांक अंकन 75,520/- (पिच्छत्तर हजार पाँच सौ बीस रुपये मात्र) नगर निगम कोष में जमा कराया जाना अपेक्षित है। उक्त स्वीकृति मात्र पेयजल/सीवर संयोजन हेतु प्रदान की गयी है।

अतः एतद्द्वारा सूचित किया जाता है कि उक्त धनराशि एक सप्ताह के अन्दर नगर निगम कोष में आर0टी0जी0एस0 के माध्यम से खाता संख्या-1149101027894 जमा कराये अथवा डिमान्ड ड्राफ्ट/चैक नगर निगम, गाजियाबाद के नाम बनवाकर जमा कराये जाने का कष्ट करे। जमा धनराशि की रसीद के बाद ही कनेक्शन मान्य होगा।


महाप्रबन्धक(जल)
गाजियाबाद नगर निगम





प्रथम संख्या - 2

पुस्तक संख्या 26275

गाजियाबाद नगर निगम
(निगम 8 देखें)



श्री/श्रीमती MLL लेमन डी होटेल
दिनांक: EDM होटेल

बिल संख्या

से प्राप्त हुआ MEFT

भाग रजिस्टर को क्रम संख्या	भुगतान का नाम अधिन संख्या	भुगतान का विवरण	अवधि	धनराशि
29/1/22	MEFT RTGS	संग्राहक	आवकन प्रक	20 -
	MEFT-A-112 P6020666362 UTIS-0000015	संग्राहक	संग्राहक शुल्क	27500 -
		संग्राहक	रोड कटिंग चार्ज	33000 -
		संग्राहक	सुपरवीजन शुल्क	15000 -
				<u>75520 -</u>

योग शब्दों में अठान पैंचान हजार पाँच सौ बीस मात्र

दिनांक :- 20/1/22

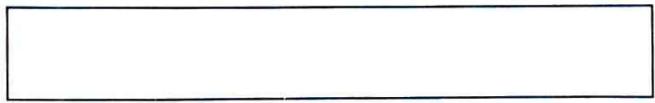
गाजियाबाद नगर निगम

रोकड़िया :-

अनुज्ञाप्ती (लाईसेंस) की दशा में यह रसीद अनुज्ञाप्ती के स्थान पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञापति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक निर्माण के गिराये या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।



[Handwritten signature]



07..... NO. 438 OF 2018

In re:-

.....ARTI.....plaintiff / complainant/Appellants /Revision
Petitioner

Versus

...CENTRAL...GROUND...WATER...AUTHORITY & OTHERS Respondents
KNOW ALL to whom these presents at all come that I/We. Shashank Khandelwal A.P. of the
above name. Lemon Tree Hotel, East-Delhi, New Delhi. as Respondent do hereby appoint

SUNITA SHARMA 9911730600 D/33/1/996
RADHA SINGH DHAUNI 9999498856 ADVOCATES
DEEPAK VERMA 8130738555 D/3284/2011
DALIP SINGH 9953096660 D/812/1991

SGS JURIST CONSULTANTS LLP

OFFICE AT H-38, SOUTH EXTENSION PART- I, NEW DELHI - 110049

(Hereinafter called advocate/s to be my/our Advocates) in the above-noted case and authorize him / them: -

To act, plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Courts including High Court.

To sign, file, verify and present pleadings, applications, appeals cross-objection, or petitions for execution, revision, restoration withdrawal, compromise or other petitions, replies, objections or affidavits or other documents as may be deemed necessary or proper of the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case or submit to a disputes that may arise touching or in any manner relating to the :

To take our execution proceedings.

To deposit, draw and receive moneys cheques and grant receipts therefor and do all other acts and things, which may be necessary to be done for the prosecution of the said case.

To appoint and instruct any other Legal Practitioner in the name of the Advocate with power and authority hereby conferred upon the advocate with power and authority to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify the acts and things done by the Advocate or his substitute in the matter as my/our own acts, as it done by me/us to all intents and purposes.

And I/We undertake that I/we or my/our duly authorized agent, would appear in court on all nearing and will inform the Advocate for appearance, when the case is called.

And I/We undersigned do hereby agree not to hold the Advocate of his substitute responsible for the result of the said case in consequence of the said Advocate of his substitute.

And I/We the undersigned do hereby agree that in the even of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled do withdraw do withdraw from the prosecution of the said case until the same are paid up. If any costs are all owed for an adjournment, the advocate would be entitled to the same.

I WITNESS WHEREOF I/We do hereunto set my/our hand/s these presents the day of 28th September 2022.



For CANARY HOTELS PVT. LTD.

Authorized Sign./Director
Client

Accepted subject to the terms of fees.

Advocate

Advocate

Advocate
Dulak Khandelwal
Adv.